

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 39
IA No. 420/2022
In
CP (IB) No. 182/Chd/Hry/2021**

**Under Section 94 of the Insolvency
& Bankruptcy Code, 2016 and Rule
11 of NCLT Rules, 2016**

In the matter of:-

Monica Bansal ...Applicant

Present through Video Conferencing:

Ms. Niharika Sohal, Advocate with Mr. Bishwa Ranjan Chatterjee, Resolution Professional in person for applicant in CP (IB) No. 182/Chd/Hry/2021 and IA No. 420/2022.

Ms. Meena Malhotra, Advocate for respondent-creditor-Bank of India.

IA No. 420/2022

IA No. 420/2022 has been filed for placing on record the status report under Section 99 of the I&B Code, 2016. Keeping in view the facts and circumstances and grounds mentioned in the application, IA No. 420/2022 is allowed and status report is ordered to be taken on record subject to just exceptions. IA No. 420/2022 is disposed of accordingly.

CP (IB) No. 182/Chd/Hry/2021

2. Compliance affidavit has been filed on behalf of petitioner vide Diary No. 00504/4 dated 17.05.2022, the same is taken on record. Ms. Meena Malhotra, Advocate appears for respondent-creditor Bank of India and prayed for supplying her copy of petition. Learned counsel for petitioner is directed to

supply a copy of petition alongwith complete paper book to learned counsel for respondent-creditor-Bank of India within one week.

3. In the meantime, learned counsel for petitioner is directed to file short written submissions alongwith supporting case law(s), if any, at least one week before the next date of hearing. The matter be listed on 29.06.2022 for consideration.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

May 19, 2022
YP